

HIGH COURT OF DELHI AT NEW DELHI

No. 57 /Rules/DHC

Dated: 28/02/2019

ADVISORY/GUIDELINES

Hon'ble the Chief Justice, on recommendations of the "Committee to Regulate and Monitor the Progress of the Trials under the POCSO Act" has been pleased to issue the following advisory to all the POCSO Courts :-

(i) *Resort may be made to the provision of admission/denial of documents in the course of any inquiry, trial or proceedings.*

It shall, however, be mandatory for the Courts to comply with this procedure before the stage of framing of charge against a person accused of an offence and it shall be open to the accused to call upon the Prosecution/Investigating Officer /Complainant /Witness to admit/deny any document on which he seeks to place his defence.

Provided that no accused shall be called upon to admit/deny any document unless he is represented by his Counsel or through Legal Aid or in the presence of a pleader of his choice.

(ii) *Where the Prosecution or the accused does not dispute the genuineness of any document filed by either side, such document may be read in evidence by the Court in any inquiry, trial or other proceeding without examining as a witness the author of such document.*

Provided that the Court may, in its discretion require the author or any other person to appear and answer questions even in a case where a document has been admitted.

(iii) *Provisions of Section 309 Cr.P.C be complied with diligently by the trial courts as far as possible and the statement of the child victim be recorded on a day to day basis.*

(iv) *The Delhi Legal Services Authority may be requested to ensure the presence of legal aid counsel for the assistance of accused in the event of the accused being not legally represented.*

(v) *The Directorate of Prosecution, Government of NCT of Delhi shall ensure the presence of the Prosecutor in every POCSO case on each date of hearing without default.*

By Order

(DINESH KUMAR SHARMA)
REGISTRAR GENERAL

9
2.3.19

D.S.J(W)
02/3/19

o/c (Shall) W

Endst. No 02-113 /Rules/DHC/2019

Dated : 28/09/2019

Copy forwarded for information and compliance to :-

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
6. The District & Sessions Judge, East District, Karkardooma Courts, Delhi.
7. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
8. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
9. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
10. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
11. The District & Sessions Judge, North District, Rohini Courts, Delhi.
12. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.


(M.P. SINGH)
JOINT REGISTRAR (RULES)

OFFICE OF THE DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI

6847-6852
No. _____/POCSO/Gaz./DJ West/2019

Dated 05/3/19

Copy forwarded for information and compliance to:-

1. All the Ld Additional Sessions Judges dealing with POCSO cases of West District.
2. The Secretary, Delhi Legal Service Authority, West District, Tis Hazari Courts, Delhi.
3. The Director of Prosecution, GNCT of Delhi, Tis Hazari Courts, Delhi.
4. For uploading on layers.
5. For uploading on centralized website through layers.

(Dr. Archana Sinha) 5/3/19
Officer Incharge (Judicial Branch)/
Additional Sessions Judge-06